

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Petition(s) for Special Leave to Appeal (C) No(s). 1276/2021  
(Arising out of impugned final judgment and order dated 25-08-2020  
in WP No. 10581/2020 passed by the High Court Of Judicature At  
Madras)

**S. NAMBIRAJAN****Petitioner(s)****VERSUS**

**THE HIGH COURT OF MADRAS REP BY THE REGISTRAR GENERAL Respondent(s)**  
**(IA No.8571/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT**  
**)**

**Date : 02-03-2021 This petition was called on for hearing today.**

**CORAM :**

**HON'BLE THE CHIEF JUSTICE**  
**HON'BLE MR. JUSTICE A.S. BOPANNA**  
**HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN**

**For Petitioner(s)** Mr. V. Prakash, Sr. Adv.  
Mr. Senthil Jagadeesan, AOR  
Ms. Mrinal Kanwar, Adv.  
Ms. Sonakshi Malhan, Adv.  
Ms. Suriti Chowdhary, Adv.

**For Respondent(s)**

**UPON hearing the counsel the Court made the following**  
**O R D E R**

**Heard Mr. V. Prakash, learned senior counsel appearing on**  
**behalf of the petitioner.**

**Issue notice returnable within four weeks.**

**In the meantime, there shall ad-interim stay of the**  
**impugned order.**

**(MADHU BALA)**  
**AR-CUM-PS**

**(INDU KUMARI POKHRIYAL)**  
**ASSISTANT REGISTRAR**